

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 125

IA(COMPANIES.ACT)/10(CH)2024
IA(I.B.C)/1455(CH)2024
In
CP (IB) No. 102/Chd/Hry/2020
(Allowed on 25.04.2024)

IN THE MATTER OF:

Ashtech Industries Private Limited

... Petitioner-Operational Creditor

Versus

RCC Infraventures Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Rule: 11 of NCLT Rules, 2016

Order delivered on 08.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant in : Mr. Pradeep Singh, Advocate
IA Nos.10/2024 &
1455/2024

ORDER

IA(COMPANIES.ACT)/10(CH)2024

The present application has been filed under Rule 11 of the NCLT Rules, 2016 in pursuance of order dated 25.04.2024 vide which, the respondent-corporate debtor was admitted to CIRP to place on record the written consent of IRP as per the direction given by the bench in Para No.9 of the said order. The IRP has filed his consent Form-2. The same is taken on record subject to just exceptions. Thus IA(COMPANIES.ACT)/10(CH)2024 is disposed of accordingly.

IA(I.B.C)/1455(CH)2024

This application has been filed by IRP for placing on record the 2nd Progress Report from the period of 10.05.2024 to 24.05.2024. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/1455(CH)2024 is disposed of accordingly.

It is pointed out in the said report that vide order dated 24.05.2024 Hon'ble NCLAT, Principal Bench, New Delhi has observed settlement agreement has been arrived between the parties and ordered that as the CIRP be stayed, and CoC be not constituted. The Resolution Profession is now dispensed from filing the progress report.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**